



**Central Administrative Tribunal  
Principal Bench, New Delhi**

**O.A. No. 1793/2021**

**This the 27<sup>th</sup> day of August, 2021**

**Hon'ble Mr. A. K. Bishnoi, Member (A)  
Hon'ble Mr. R.N. Singh, Member (J)**

Sh. Tinku Swaraj,  
S/o Sh. Arvind Narayan Singh,  
Aged about 37 years,  
R/o H.No. 184 G. No. 12 Dharamshala Road,  
Meethapur Ext. Part-III, Badarpur  
New Delhi- 110044  
swarajtinku@gmail.com  
9312770724

...Applicant

(By Advocate: Ms. Pragnya Routray)

**VERSUS**

North Delhi Municipal Corporation  
Through its Commissioner,  
Civic Centre,  
Minto Road, New Delhi- 110002

...Respondent

(By Advocate: Sh. R.K. Jain)

## ORDER (Oral)



**Hon'ble Mr. R.N. Singh, Member (J):**

In the present OA filed under Section 19 of the Administrative Tribunals Act, 1985, the applicant has prayed for the following reliefs:-

- “a. issue an order/direction to the respondent to revise the salaries of the Applicant in terms of the order passed in CWP No.3769/13 and grant them salary, allowances such as HRA, PCA, TA, DA, Medical Allowances and other allowances and other benefits as being given to their co-workers regular AMIs from the date of their initial appointment and other consequential benefits including arrears thereof.*
- b. issue appropriate order/direction to the respondent to grant the of the Applicant salary in the proper pay scale and other allowances such as given to their co workers in the OA 3784/15 vide order dated 5.4.2017.*
- c. issue an order/direction to impose exemplary cost on the respondent.*
- d. and pass such other or further order(s) as may be deemed fit and proper in facts and circumstances of the present case.”*

2. Learned counsel for the applicant submits that the applicant has been working as Assistant Malaria Inspector under the respondents on contract basis since 2010. She further submits that in view of the judgment of the Hon'ble High Court dated 31.01.2018 in W.P. (C) No. 755/2018 (Annexure A-6) and the order/judgment dated 05.04.2017 of this Tribunal in OA No. 3784/2015 (Annexure A-5) and in various other cases, the respondents were duty bound to extend the benefits of those judgments to the applicant also inasmuch as the applicant is also identically placed. However, she submits that in spite of the applicant's representation dated 06.02.2021, the said benefits have not been accorded to him till date and the



applicant's said representation is still pending consideration of the respondents.

3. Issue notice. Mr. R.K. Jain, learned counsel for the respondents who appears on advance service, accepts notice.

4. In the facts and circumstances, we are of the considered view that the OA can be disposed of at this very stage with direction to the respondents to consider the applicant's aforesaid pending representation and to dispose of the same in a time bound manner. Accordingly, the present OA is disposed of with direction to the respondents to consider the applicant's aforesaid pending representation dated 06.02.2021 and to dispose of the same by passing a reasoned and speaking order as expeditiously as possible and in any case within eight weeks from the date of receipt of a copy of this order.

5. OA is disposed of in the aforesaid terms. No costs.

**(R.N. Singh)**  
**Member (J)**

**(A.K. Bishnoi)**  
**Member (A)**